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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, dated, the 6th September, 1984.

NOTIFICATION
(INCOME-TAX)

No. 576² (F.No. 197A/259A/82-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Sringeri Mutt, Sringeri" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

sd/
(R.K. TENARI)
UNDER SECY., TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

- 17/8*
1. The Administrator, Sri Sringeri Mutt & its properties, Sringeri.
 2. The Commissioner of Income-tax, Karnataka-II, Bangalore, with reference to his letter No. HQ. II/718/129/76-CIT(II) dated, 26-12-1983.
 3. All Commissioners of Income-tax,
 4. Directors of Inspection (IT)/(R&S)/P&FR)/(INV), New Delhi.
 5. Director of Q&M Services (Income-tax), 1st floor, Awan-e-Shalib, Mata Sundri Lane, New Delhi (5 copies).
 6. All Officers and Sections of I.T. wing of C.S.D.T., New Delhi.
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 9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
 10. Shri. P.K. Kartha, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.

Atma Ram
(ATMA RAM)
SECTION OFFICER.